## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 272/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017

NAME OF THE PARTIES:

Keystone Realtors Pvt. Ltd.

V/s.

Five K Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

42 Ms. Sneha Vani Advocation M2
1/6 Law Pelishimar -

## **ORDER**

## C.P. No. 272/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present. 1.
- 2. This matter is transferred from the Hon'ble High Court.
- 3. The Learned Representative of the Petitioner stated that Form 5 is filed on 03.05.2017. He is directed to place on record the affidavit of service.
- 4. However, requisite compliance under section 9 is yet to be made. He is also directed to propose the name of the IRP and Bank Statement is required.
- 5. Seeking Adjournment. Granted. Adjourned to 16.08.2017.

Sd/-

Sd/-

Ravikumar Duraisamy Member (Technical) Dated: 24.07.2017.

M.K. Shrawat Member (Judicial)

